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## EXTRAORDINARY

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CUTTACK, MONDAY, MAY 11, 1942.

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### DEVELOPMENT DEPARTMENT.

#### NOTIFICATION.

*The 11th May 1942.*

**No. 1599-D.(C).**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,

F. E. A. TAYLOR,

*Secretary to Government.*

#### WHEAT CONTROL ORDER.

*New Delhi, 30th April 1942.*

No. Econ. Ad. (P. C.) 7/41-(A).—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

#### THE WHEAT CONTROL ORDER, 1942.

1. (1) This Order may be called the Wheat Control Order, 1942.
- (2) It extends to the whole of British India.
- (3) It shall come into force on the first day of May 1942.
2. In this Order, unless there is anything repugnant in the subject or context—
  - (a) “export” means to take out of any Province in British India to any other Province in British India or to an Indian State;
  - (b) “import” means to bring into any Province in British India from any other Province in British India or from an Indian State;

- (c) "Provincial Price Controller" means the officer appointed by the Provincial Government to administer the subject of Price Control in the Province and includes any person authorised by that officer to exercise all or any of the powers conferred on the Provincial Price Controller by this Order;
- (d) "wheat" includes wheat flour, *atta*, *maida*, *rava*, *suji*, bran and any other wheat product;
- (e) "Wheat Commissioner" means the Wheat Commissioner for India appointed by the Central Government and includes any officer authorised by him to exercise all or any of the powers conferred on the Wheat Commissioner by this Order.

3. (1) No person shall export or import any wheat except under and in accordance with a permit issued in that behalf by the Wheat Commissioner:

Provided that nothing in this clause shall apply to the export or import of wheat—

- (a) not exceeding five maunds in weight by a *bona fide* traveller as part of his personal luggage;
- (b) under and in accordance with military credit notes;
- (c) before the 1st June 1942 under and in accordance with a permit duly issued by any provincial authority.

(2) Notwithstanding anything contained in clause (c) of the proviso to sub-clause (1), the Wheat Commissioner may, by special order, prohibit the export or import of any particular consignment of wheat.

4. Applications for permits to export or import wheat during any calendar month shall be made in writing not later than the fifteenth day of the preceding month—

- (a) in the case of export and import by rail or by sea, to the Wheat Commissioner; and
- (b) in any other case to the Provincial Price Controller;

and shall contain full and true particulars of the following:—

- (i) name of consignor;
- (ii) name of consignee;
- (iii) quantity and nature of consignment;
- (iv) port or railway station of despatch (including district and province in which situated);
- (v) port or railway station of destination (including district and province in which situated);
- (vi) price at which the wheat included in the consignment has been sold:

Provided that applications for permits to export or import wheat during the month of May 1942 be made at any time before the 21st May 1942.

5. Where wheat is exported by rail in accordance with a permit issued by the Wheat Commissioner, the permit shall be returned by the consignor to the Wheat Commissioner on completion of despatch of the quantity therein mentioned with the entries in respect of each consignment showing the quantity despatched and the date of despatch duly certified by the Station Master on the permit.

6. Where wheat is exported by sea in accordance with a permit issued by the Wheat Commissioner, the consignor shall deliver the permit to the Customs Collector who shall return it to the Wheat Commissioner after the consignment has been exported.

7. Where wheat is exported otherwise than by rail or by sea in accordance with a permit issued by the Wheat Commissioner, the permit shall be disposed of in accordance with such instructions as the Provincial Price Controller may by general order give in this behalf.

A. H. LLOYD,  
Secy. to the Govt. of India.